

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 22/06/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

PETITION NUMBER : CP/76/2016

NAME OF THE APPLICANT : SOUTHERN GROUPU INDUSTRIES PVT LTD

UNDER SECTION : 230

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

K. RAMASAMY

G. V. MOHAN KUMAR

Counsel for Petitioner

G. V. Mohan

**In the National Company Law tribunal  
Single Bench, Chennai**

**CP/76/CAA/2017**

**In the matter of Scheme of Arrangement  
Between  
Southern Group Industries Private Limited  
And  
Its Shareholders**

Order delivered on: 12.07.2017

For the Petitioner: K. Ramasamy, Advocate

**Per: K. Anantha Padmanabha Swamy, Member (J)**

**ORDER**

1. Under Consideration is a Company Petition No. CP/76/CAA/2017, pertaining to the proposed Scheme of Arrangement. The Petitioner Company is Southern Group Industries Private Limited having its Registered Office at 72 (old no. 19), Marshalls Road, III Floor, Raja Annamalai Building, Chennai – 600 008, Tamil Nadu.
2. In relation to the Prayer made by the Petitioner Company in CA/40/CAA/2017, this Bench vide Order dated 25.04.2017 ordered to dispense with the meeting of the Equity Shareholders.
3. While disposing the Company Application, the Petitioner Company was directed to present the Company Petition. Before approving the Scheme, it is very much required issuing notices to the concerned statutory authorities, therefore, the Registry is directed to issue notice to the Regional Director, Ministry of Corporate Affairs, RoC and Income Tax Authorities. In this

case, there is no requirement to issue notice to RBI, SEBI, BSE, NSE, CCI or other sectorial regulators. The authorities shall within the period of 30 days from the date of the receipt of the notice, make representation to this bench. The copy of such representation shall simultaneously be sent to the Petitioner Company and in case no representation is received within the stipulated period of 30 days by this bench, it shall be presumed that the authorities have no representation to make on the proposed Scheme of Arrangement.

4. The Publication of notice shall be made in the newspapers one in English “Business standard”(Local Edition) and another in Tamil “Malai Malar” (Local Edition), not less than 30 days before the date fixed for the hearing. The Petitioner Company is directed to display the notice on the notice board at its registered office and the Registry is also directed to display the notice on the board of this Tribunal.
5. The Petitioner Company is directed to present the Company petition on or before 14.08.2017.

  
**K. Anantha Padmanabha Swamy, Member (J)**